



**LEGISLATIVE ASSEMBLY OF THE STATE OF GOA Date: - 01/08/2025**  
**Bulletin Part No: 079**

**REVISED**

**No. 79**

**FRIDAY, 01 AUGUST, 2025**  
**11.30 A.M**

**11 30 AM**

**1. QUESTIONS**

**(a) STARRED QUESTIONS**

- 1.Starred Question No. 2B, tabled by Shri Kedar Naik, Hon. MLA, as regards 'Subsidies and Support prices,' was orally answered.
- 2.Starred Question No. 3B, tabled by Shri Aleixo Reginaldo Lourenco, Hon. MLA, as regards 'Vegetable production in Goa, was orally answered.
3. Starred Question No.4A, tabled by Shri Yuri Alemao, Hon. Leader of Opposition as regards 'South West Port' was orally answered.

(During the discussion on Starred LAQ No. 4A, some of the Hon. Members of the Opposition, raised certain clarifications and rushed to the well of the House, to which Dr. Pramod Sawant, the Hon. Chief Minister, replied to their clarifications. Pandemonium in the House continued and thereafter, Dr. Ramesh Tawadkar, the Hon. Speaker, adjourned the House at 12 29 PM for 10 minutes.).

4. The replies to the rest of the Starred Questions were laid on the Table of the House.

**(b) UNSTARRED QUESTION**

- 1.Unstarred Question No. 102, tabled by Shri Venzy Viegas, Hon. MLA regarding "Opinion of Advocate General and Law Department on various matters of State importance", was postponed to 8.8.2025.
2. Unstarred Question No. 149, tabled by Shri Yuri Alemao, Hon. Leader of Opposition, as regards "Appointments of lawyers" was postponed to 8.8.2025.

**(c) UNSTARRED QUESTIONS**

The replies to the Unstarred Questions were laid on the Table of the House.

**The House resumed its sittings at 12 39 PM.**

**12 39 PM**

**2. ZERO HOUR MENTIONS**

1. **Shri. Viresh Borkar, Hon. MLA,** made a mention as regards irregular and insufficient water supply to the residents of Goa Velha, Pilar, Sulhabhat and other surrounding areas.  
**Dr. Pramod Sawant, Hon. Chief Minister,** replied to the mention.



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2. **Shri. Premendra Shet, Hon. MLA**, made a mention as regards the mid-day meal workers in the State of Goa. Their posts are generally considered temporary or contractual and not permanent. Salaries for these workers are very low to the tune of Rs. 1000 per month and remain stagnant for years for honorarium other than regular salary, besides cooking they have to maintain cleanliness and hygiene in the kitchen, utensils and preserve safe food. Their demand for regular employment or to avail retirement benefits which is also not decided, whereas in some States they have started offering lumpsum retirement benefits after they have attained a certain age and years of service. The mid day meal is also known as Pradhan Mantri Poshan Shakti Nirman as per the Ministry of Education. Considering the pathetic condition of financial background of these workers and hoping to derive benefits in the form of increasing the meagre salary of Rs. 1000 per month to a reasonable rate, considering the high cost of living and therefore the Government should look into this matter to enhance their honorarium/salary from Rs.1000 per month to a reasonable rate of salary to meet their day to day needs.

**Dr. Pramod Sawant, Hon. Chief Minister**, replied to the mention.

3. **Shri. Sankalp Amonkar, Hon. MLA**, made a mention as regards, the plight of the thousands of Goans, most of them from Mormugao Constituency, working under various stevedores and allied agencies operating at Mormugao Port. Their livelihoods are at stake due to the privatization of Berths Nos. 10 and 11 by the Mormugao Port Authority and the handing over of their operations and maintenance to Delta Infralogistics Private Limited. This move has resulted in mass unemployment, as the stevedores and allied agencies have shut down their businesses due to monopoly by Delta. The new operators has engaged its own manpower and machinery, forcing the existing agencies to cease operations and terminate their staff. The steps the Government intends to take in this regard.”

**Shri Aleixo Sequeira, the Hon. Minister for Environment and Climate Change**, replied to the mention.

4. **Shri. Cruz Silva, Hon. MLA**, made a mention as regards the silent decline of traditional community wells and natural water sources in Velim - a loss that affects both water security and cultural heritage. In villages like Assolna, Chinchinim, and Velim, Dramapur, Sarzora, community wells and springs once served as lifelines. Today, many are neglected, choked with debris, encroached upon, or contaminated due to lack of upkeep. The monsoon further aggravates the risk, as surface contaminants seep into these unmaintained sources. We are losing not just water access, but centuries of local water wisdom. The steps the Government has taken to conduct a detailed survey and mapping of all traditional water sources in Velim Constituency, allocate funds for cleaning, desilting, repair, and protection of these assets, developing a long-term maintenance policy involving local communities and NGOs' and run awareness campaigns to prevent dumping and promote conservation and preserving these water bodies which is vital for ecology, heritage, and the dignity of daily life.

**Shri Subhash Shirodkar, Hon. Minister for Water Resources**, replied to the mention.



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5. **Shri Krishna Salkar, Hon. MLA**, made a mention as regards the matter of 33 Municipal occupants of Municipal shops in Mormugao Municipal Council. These individuals, who are not related by blood, have been facing anxiety due to the uncertainty surrounding their occupancy rights. The occupants applied for transfer of occupancy from the original lease holders to themselves prior to 2002. The Council collected transfer fees from these applicants, and the process was undertaken based on Municipal Council resolutions and directions from the Director of Municipal Administration. Despite fulfilling all requirements and making the necessary payments, these occupants have been left disappointed and frustrated due to the lack of progress in their cases. The prolonged uncertainty has caused significant anxiety and fear among them. The steps the Government has taken in this regard.

**Shri Vishwajit Rane, the Hon. Minister for Urban Development**, replied to the mention.

6. **Dr. Chandrakant Shetye, Hon. MLA**, made a mention as regards the alleged misappropriation in the failed Aerial Bunch Cabling Project of the State Electricity Department. Concerns have been raised regarding the transparency and accountability of this significant public expenditure. The steps the Government has taken in this matter.

**Shri Ramkrishna Dhavalikar, Hon. Minister for Power**, replied to the mention.

7. **Shri. Jit Arolkar, Hon. MLA**, made a mention that coconut jaggery making occupation is on the verge of extinction, with only few producers left in Mandrem and in entire State. The steps the Government has taken to give direct incentives, fast-track GI tagging for better market value and provide preparation machinery at subsidized rates to sustain this rare Goan traditional occupation.

**Dr. Pramod Sawant, the Hon. Chief Minister and Shri Ravi Naik, the Hon. Minister for Agriculture**, replied to the mention.

8. **Shri. Nilesh Cabral, Hon. MLA**, made a mention as regards anxiety growing rapidly due to the rising number of incidents involving aggressive dog breed, which have resulted in serious injuries and in some cases loss of life. The proposed Goa Animal Breeding and Domestication Bill, 2025, seeks to address these concerns, but the lack of clarity in the implementation framework has left both the public and pet owners in a state of confusion and apprehension. While the intent to ban certain ferocious breeds and mandate compensation to victims is welcome in principle, there is a widespread uncertainty about which breeds will be classified as "dangerous," how pet licensing will be regulated, and whether local Authorities are adequately equipped to enforce these provisions. Moreover, responsible pet owners fear that the law, if applied arbitrarily, may result in unnecessary harassment. The steps the Government has taken to ensure a fair and evidence-based process for breed categorization, build institutional capacity for enforcement and safeguard the rights of both citizens and animals under the proposed legislation.



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**Shri Nilkanth Halarnkar, Hon. Minister for Animal Husbandry and Veterinary Services,** replied to the mention.

9. **Shri. Venzy Viegas, Hon. MLA,** made a mention as regards the contract teachers in Goa Government schools and Government-aided schools. These dedicated educators have been serving our education system with passion and commitment, often under precarious conditions. The steps the Government has taken to consider making contract teachers in Goa Government schools and Government-aided schools permanent in the financial year 2025-26. This move would not only boost teachers morale but also ensure stability and continuity in our education system.

**Dr. Pramod Sawant, the Hon. Chief Minister,** replied to the Mention.

10. **Shri. Aleixo. R. Lourenco, Hon. MLA,** made a mention as regards the anxiety amongst the people that when they approach the Office of Collector for regularization of their houses, the Office charges fees and later Village Panchayats too asks for payment. The action the Government intends to take in this regard by instructing Village Panchayats to stop taking the said regularization of house charges at their end and issue licenses without any further delay.

**Shri Mauvin Godinho, the Hon. Minister for Panchayati Raj,** replied to the mention.

11. **Shri. Rajesh Faldessai, Hon. MLA,** made a mention as regards the anxiety among the people of Cumbharjua village who are staying on the banks of river Mandovi, that due to flooding in rainy season causes significant distress to many families. The steps the Government has taken in this regard.

**Shri Subhash Shirodkar, the Hon. Minister for Water Resources,** replied to the mention.

12. **Shri. Altone D'Costa, Hon. MLA,** made a mention as regards the issue of candidates who had applied for various posts under the PWD Labour Supply Society and whose applications were rejected without any valid reason being provided. The steps the Government has taken to ensure that valid reasons for rejection are clearly communicated to the applicants, as many candidates from distant parts of South Goa such as Canacona, Quepem, Sanguem and others are compelled to travel all the way to the PWD office in Panjim to inquire about the rejection of their applications.

**Dr. Pramod Sawant, the Hon. Chief Minister,** replied to the mention.



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**13. Shri. Vijai Sardesai, Hon. MLA,** made a mention as regards the increase of coconut prices since last 6 months, as the prices have gone up from Rs 20/- to Rs 60/- per coconut. This sudden rise has totally disturbed the budget of the common man.

**Dr. Pramod Sawant, the Hon. Chief Minister and Shri Ravi Naik, the Hon. Minister for Agriculture,** replied to the mention.

**14. Shri. Yuri Alemao, Hon. Leader of Opposition,** drew the attention of the House as regards the limited availability of locals as trained Home Nurses (Male and Female). The demand for Home Nurses as care takers of elderly and patients is on the rise in the State. The cost of 24 hour nursing care at home ranges from Rs. 1800/- to 2500/- in Goa. The Directorate of Skill Development and Entrepreneurship may take steps to initiate and popularize a short-duration course of 6 to 8 months in Home Care Nursing. Any person in the age group of 18 to 45 with a minimum schooling up to Std. VIII be made eligible to join. The Directorate could do this in conjunction with Nursing Institutes, GMC, District Hospitals and Directorate of Health Services.

**Dr. Pramod Sawant, the Hon. Chief Minister,** replied to the mention.

**12 59 PM**

**3. PAPERS LAID ON THE TABLE**

**DR. PRAMOD SAWANT, HON.CHIEF MINISTER** laid on the Table of the House the following Notifications:

1. Notification No. DI/INF/Goa Film Shooting Rules 2023 dated 23 April 2025 published in Official Gazette Series I No.5 on 02/05/2025.
- 2.Notification No. DI/INF /revisit-PAC/2024/153 Goa Media Representatives Accreditation Rules, 2025 dated 04 April 2025, published in Official Gazette Series I No. 2 on 10<sup>th</sup> April 2025.
- 3.Notification No. DI/INF/Jour-Pension/120/2016/1997 The Goa State Working Journalist Welfare Scheme 2021-22 (Amendment) – dated 30th June 2025, published in Official Gazette Series No. Ino. 5 on 10 July 2025.

**12 59 PM**

**4. CALLING ATTENTIONS**

**1. SHRI KEDAR NAIK, HON. MLA,** called the attention of the Hon. Minister for Environment and Climate Change to the following:

“Due to heavy monsoon rains, large amount of sand have been washed away, raising concerns among local fishermen and tourists. The erosion has exposed the coast to environmental risks.



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Locals have demanded immediate steps such as planting protective vegetation and stopping further degradation. The steps the Government has taken in the matter”.

The following Members sought clarifications:-

1. Shri Kedar Naik, Hon. MLA
2. Shri Jit Arolkar, Hon. MLA
3. Shri Michael Lobo, Hon. MLA
4. Shri Venzy Viegas, Hon. MLA
5. Shri Vijai Sardesai, Hon. MLA
6. Shri Viresh Borkar, Hon. MLA
7. Shri Nilesh Cabral, Hon. MLA
8. Shri Carlos Ferreira, Hon. MLA
9. Shri Altone D'Costa, Hon. MLA
10. Shri Cruz Silva, Hon. MLA
11. Shri Yuri Alemao, Hon. Leader of Opposition.

**Dr. Pramod Sawant, the Hon. Chief Minister,** replied to the Calling Attention.

**(The House was adjourned for lunch at 1 25 PM to meet at 2 30 PM).**

**2 30 PM**

**(The House resumed its sittings at 2 30 PM).**

**2. SHRI YURI ALEMAO, HON. LEADER OF OPPOSITION, S/SHRI CARLOS FERREIRA, VIJAI SARDESAI, CRUZ SILVA, ALTONE D’COSTA, VENZY VIEGAS, AND VIRESH BORKAR HON. MLAs,** called the attention of the Hon. Chief Minister/Minister for Public Works to the following:

“Attention of the House is drawn to the rising number of accidents injuring people as also fatal accidents in last few days which clearly has been due to poor maintenance of roads by the PWD with failure to take due and prompt steps despite Hon. Supreme Court directives and Orders of the State Government. The steps the Government intends to take in this regard.”

The following Members sought clarifications:

1. Shri Yuri Alemao, Hon. Leader of the Opposition
2. Shri Carlos Ferreira, Hon. MLA
3. Shri Viresh Borkar, Hon. MLA
4. Shri Vijai Sardesai, Hon. MLA
5. Shri Altone D'Costa, Hon. MLA
6. Shri Venzy Viegas, Hon. MLA
7. Shri Cruz Silva, Hon. MLA
8. Shri Nilesh Cabral, Hon. MLA

**Dr. Pramod Sawant, the Hon. Chief Minister,** replied to the Calling Attention.

**3 10 PM**

**5. PRIVATE MEMBERS’ RESOLUTIONS**

**1. SHRI PREMENDRA SHET, Hon. MLA,** moved the following:

“This House resolves and recommends the Government to frame necessary policies to finance the Pandarpur Yatra termed as (Wari) undertaken by different groups across the State who visit Pandarpur as Dev Darshan specially on the auspicious day of “Ashadi Kartiki Ekadashi”.



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The following Members spoke on the Private Members' Resolution:-

1. Shri Premendra Shet, Hon MLA
2. Dr. Chandrakant Shetye, Hon. MLA
3. Shri Altone De Costa, Hon. MLA
4. Dr. Deviya Rane, Hon. MLA
5. Shri Jit Arolkar, Hon. MLA
6. Shri Viresh Borkar, Hon. MLA
7. Shri Ulhas Tuenkar, Hon. MLA
8. Shri Vijai Sardesai, Hon. MLA
9. Shri Carlos Ferreira, Hon. MLA
10. Shri Krishna Salkar, Hon. MLA
11. Shri Michael Lobo, Hon. MLA
12. Shri Venzy Viegas, Hon. MLA
13. Shri Cruz Silva, Hon. MLA
14. Shri Yuri Alemao, Hon. Leader of the Opposition

**Dr. Pramod Sawant, the Hon. Chief Minister**, replied to the Private Members Resolution.

**Thereafter, the Private Members' Resolution was unanimously passed by the House.**

**2. SHRI ULHAS TUENKAR, Hon. MLA**, moved the following:

"This House resolves that the Government frames a comprehensive Scientific Flood and Mitigation Strategy taking into view the impact of climate change that causes erratic and intensive rainfall patterns resulting in persistent flooding in many parts of the State."

The following Members spoke on the Private Members Resolutions:-

1. Shri Ulhas Tuenkar, Hon. MLA
2. Shri Viresh Borkar, Hon. MLA
3. Shri Vijai Sardesai Hon. MLA
4. Shri Cruz Silva, Hon. MLA
5. Shri Carlos Ferreira, Hon. MLA
6. Dr. Chandrakant Shetye, Hon. MLA
7. Shri Venzy Viegas, Hon. MLA
8. Dr. Deviya Rane, Hon. MLA
9. Shri Jit Arolkar, Hon. MLA
10. Shri Nilesh Cabral, Hon. MLA
11. Shri Altone D'Costa, Hon. MLA
12. Shri Yuri Alemao, Hon. Leader of Opposition

**Dr. Pramod Sawant, the Hon. Chief Minister**, replied to the Private Members' Resolution.

Thereafter, the Private Members' Resolution was withdrawn by the Hon. Member, by the leave of the House.

**(The House adjourned for tea at 4 17 PM to resume its sittings at 4 30 PM).**

**4 30 PM**

**(The House resumed its sittings at 4 30 PM).**



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Dr. Ramesh Tawadkar, the Hon. Speaker, called the movers of the Private Members' Resolutions Nos. 3 and 4, Shri Rodolfo Fernandes and Dr. Chandrakant Shetye, as they were not present in the House, the Resolutions could not be taken up.

**5. SHRI CARLOS FERREIRA, Hon. MLA,** moved the following:

“This House unanimously resolves and strongly urges the Government to mandate all mining lease holders within the State to prioritize and ensure the hiring of local trucks, JCBs, tipper vehicles, earth movers and other heavy equipments owned and operated by Goan residents for transportation and ancillary mining activities, with the aim of supporting local employment and entrepreneurship, stimulating economic growth in mining-affected regions and thereby safeguarding the interests of local communities impacted by the mining operations through the establishment of clear guidelines and monitoring mechanisms to enforce this requirement, as well as facilitation of co-ordination between mining lease holders and Associations representing local vehicle and equipment operators, to ensure transparency and fairness in the hiring process.”

The following Hon. Members spoke on the Resolution:-

1. Shri Carlos Ferreira, Hon. MLA
2. Shri Nilesh Cabral, Hon. MLA
3. Shri Viresh Borkar, Hon. MLA
4. Shri Jit Arolkar, Hon. MLA
5. Shri Venzy Viegas, Hon. MLA
6. Shri Cruz Silva, Hon. MLA
7. Shri Altone D'Costa, Hon. MLA
8. Shri Vijai Sardesai, Hon. MLA
9. Shri Yuri Alemao, Hon. Leader of the Opposition

**Dr. Pramod Sawant, Hon. Chief Minister,** replied to the Private Members Resolutions.

Thereafter, the Private Members' Resolution was withdrawn by the Hon. Member, by the leave of the House.

**6 55 PM**

(Shri Joshua De Souza, the Hon. Dy. Speaker, was in the Chair).

**6. DISCUSSION AND VOTING OF THE FOLLOWING DEMANDS FOR GRANTS, 2025-2026 (DAY-7)**

**Shri Nilkanth Halarnkar, Hon. Minister for Fisheries,** moved the following Demands:-

- |               |   |  |
|---------------|---|--|
| Demand No. 59 | - | Factories and Boilers                  |
| Demand No. 65 | - | Animal Husbandry & Veterinary Services |
| Demand No. 66 | - | Fisheries                              |

**S/Shri Yuri Alemao, Hon. Leader of Opposition, Shri Vijai Sardesai, Carlos Ferreira, Venzy Viegas, Cruz Silva, Shri Altone D'Costa and Viresh Borkar, Hon. MLAs',** moved the Cut Motions listed in List No. 7, 7A, 7B, 7C, 7D, 7E and 7F to Demand Nos. 59, 65 and 66.

The following Members spoke during the discussion on the Demands for Grants for the year 2025-2026:-

1. Shri Carlos Ferreira, Hon. MLA
2. Smt. Jennifer Monserratte, Hon. MLA
3. Smt. Delilah Lobo, Hon. MLA



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4. Shri Michael Lobo, Hon. MLA
5. Shri Sankalp Amonkar, Hon. MLA

**7 23 PM**

(Shri Krishna Salkar, Hon. Member, on the Chair).

6. Dr. Chandrakant Shetye, Hon. MLA
7. Shri Vijai Sardesai, Hon. MLA
8. Shri Kedar Naik, Hon. MLA
9. Dr. Deviya Rane, Hon. MLA

**8 20 PM**

(Shri Joshua De Souza, the Hon. Dy. Speaker, was in the Chair).

10. Shri Antonio Vas, Hon. MLA
11. Shri Aleixo Reginaldo Lourenco, Hon. MLA
12. Shri Nilesh Cabral, Hon. MLA
13. Shri Viresh Borkar, Hon. MLA

**8 55 PM**

(Shri Aleixo Reginaldo Lourenco, Hon. MLA, was in the Chair).

14. Shri Venzy Viegas, Hon. MLA
15. Shri Cruz Silva, Hon. MLA
16. Shri Premendra Shet, Hon. MLA

**9 18 PM**

(Smt. Jennifer Monserratte, Hon. MLA, was in the Chair).

17. Shri Rodolfo Fernandes, Hon. MLA
18. Shri Krishna Salkar, Hon. MLA
19. Shri Altone D'Costa, Hon. MLA
20. Shri Yuri Alemao, Hon. Leader of the Opposition.

Shri Nilkanth Halarnkar, the Hon. Minister for Fisheries, replied to the debate.

**The Cut Motions moved by S/Shri Yuri Alemao, Hon. Leader of Opposition, Shri Vijai Sardesai, Carlos Ferreira, Viegas, Cruz Silva, Shri Altone D'Costa and Viresh Borkar, Hon. MLAs', listed in List No. 7, 7A, 7B, 7C, 7D, 7E and 7F to Demand Nos. 59, 65 and 66, were negatived and thereafter the Demand Nos. 59, 65 and 66 were passed.**

**9 45 PM**

(Dr. Ramesh Tawadkar, the Hon. Speaker was in the Chair).

**7. GOVERNMENT BILLS-INTRODUCED**



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**1. DR. PRAMOD SAWANT, Hon. Chief Minister**, moved for leave to introduce The Goa Non-Biodegradable Garbage (Control) (Amendment) Bill, 2025. The leave of the House was granted and the Bill was introduced.

**2. DR. PRAMOD SAWANT**, Hon. Chief Minister/Minister for Education moved for leave to introduce The Goa Public Universities Bill, 2025. The leave of the House was granted and the Bill was introduced.

**9 46 PM**

**8. GOVERNMENT BILL – CONSIDERED AND PASSED**

**SHRI ROHAN KHAUNTE**, the Hon. Minister for Tourism, moved that **The Goa Tourist Places (Protection and Maintenance) (Amendment) Bill, 2025**, be taken into consideration. The Motion for consideration of the Bill was adopted. **Shri Rohan Khaunte, the Hon. Minister, for Tourism**, explained the Statement and Objects and Reasons of the Bill.

(ii) There were amendments moved by two Hon. MLAs, Shri Krishna Salkar and Shri Carlos Ferreira, Hon. MLAs' to the Bill.

(iii) **Shri Krishna Salkar, Hon. MLA**, moved the following Amendments to Clause 2 and Clause 4 of the Bill as follows, namely:-

**Amendment to Clause 2**

In Section 2, in sub clause (c) (iii) wherever the word “and” occurs the same shall be deleted and substituted by the word “or”.

In Section 2, in sub clause (c) (vi) after the word “boating” and before the word “or” the following expression shall be inserted, namely, “activities for taking tourists”.

**Amendment to Clause 4**

In Section 4 of the Bill, the existing section 4 of the Act shall be deleted and substituted by the following as Section 4, namely,- “Insertion of a new section 10A-In the principal Act, after section 10, the following section shall be inserted, namely:- ‘10A. Revision of fines.—The fine as provided in this Act shall be evaluated by the Government in consultation with the Competent Authority, every two years.’”

(iv) **Shri Carlos Ferreira, Hon. MLA**, also moved the following Amendments to Clause 2 and Clause 4 of the Bill:-

**Amendment to Clause 2**

In Section 2, in sub clause (c) the word “includes” shall be deleted and substituted by the word “means”.

In Section 2, in sub clause (c) (iii) wherever the word “and” occurs the same shall be deleted and substituted by the word “or”.

In Section 2, in sub clause (c) (vi) after the word “boating” and before the word “or” the following expression shall be inserted, namely, “activities for taking tourists”.

In Section 2 (c), the sub clause (c) (vii) shall be deleted.

In Section 2 (c), the sub clause (c) (xi) shall be deleted.

In Section 2 (c), the sub clause (c) (xii) shall be deleted and substituted by inserting the following sub clause “(xii) Obstructing the free movement of tourists by hawking for sale of goods or service by hawkers; or”.

In Section 2 (c), the sub clause (c) (xiii) shall be deleted.

In section 2 (c), after the sub clause (c) (xii), the following provisos shall be inserted, namely:

“Provided that any offer or soliciting by the owner or by a service provider for sale of goods or services, shall not be deemed to constitute any act in terms of clause (ii) above;



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Provided further the State Government may demarcate zones for water sports activity as per clause (vi) above, by appropriate notification in the Official Gazette with prior notification inviting objections and considering the same;

Provided further driving of vehicles by shack owners or their staff or suppliers to these shacks at notified timings shall be exempt from bar in clause (x) above.”

**Amendment to section 4**

The section 4 of this Bill shall be deleted.

(v) **S/Shri Yuri Alemao, Hon. Leader of Opposition, Vijai Sardesai, Venzy Viegas, Cruz Silva, Viresh Borkar, Carlos Ferreira, Hon. MLAs**’, discussed the Bill along with Amendments moved by Shri Krishna Salkar, Hon. MLA and Shri Carlos Ferreira, Hon. MLA.

(vi) By consensus of the House, it was decided to take the amendments moved by Shri Krishna Salkar, Hon. MLA. The amendments moved by Shri Carlos Ferreira, Hon. MLA, were deemed as defeated, as the amendments moved by Shri Carlos Ferreira, Hon. MLA, were not taken up by the House.

(vii) Thereafter the Amendments moved by Shri Krishna Salkar, Hon. MLA, to Clause 2 and Clause 4 were put to the vote of the House and were adopted.

(viii) Clause 2, as amended, Clause 3 and Clause 4, as amended, Clause 1, the enacting formula and the long title stood part of the Bill. Thereafter, **Shri Rohan Khaunte, Hon. Minister for Tourism**, moved the Motion that the Bill as amended be passed. The motion that the Bill as amended be passed was put to the vote of the House and – **The Goa Tourist Places (Protection and Maintenance) (Amendment) Bill, 2025, as amended, was passed.**

**(The House was adjourned at 10 35 PM to meet on Monday, the 4<sup>th</sup> August, 2025 at 11 30 AM)**

**ASSEMBLY HALL  
PORVORIM-GOA  
01<sup>ST</sup> AUGUST, 2025**

**NAMRATA ULMAN  
SECRETARY**